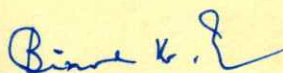
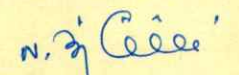




No. of Order	of Order	Order with Signature	Office Note as to action (if any) taken on Order
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7.	04.10.2005	<p>As requested by Mr. N. Rai, learned Counsel appearing for the Petitioners, this case is adjourned to 8-11-2005.</p>	
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 (Binod Kumar Roy)
 Chief Justice

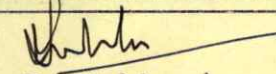

 (N. S. Singh)
 Judge

8.	8.11.2005	<p>At the bar, Mr. N. Rai, learned counsel for the petitioners contended that the petitioners have got the relief from the end of the appropriate authority, and that being the position, the petitioners desire to withdraw this writ petition. Heard also Mr. S. P. Wangdi, learned Advocate General assisted by Mr. J. B. Pradhan, learned Govt. Advocate for the State - Nos. 1 to 8, respondents/ Mr. S. S. Hamal assisted by Mr. Norden T. Bhutia, learned counsel for the respondent Nos. 9 to 16, 18 to 21, 23 to 26 and 28 to 31 and Mr. K. T. Bhutia, learned counsel for the respondent No. 27.</p>	
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In view of the existing facts and circumstances of the case, the present writ petition is hereby closed on withdrawal.

No costs.


 (N. Surjamani Singh)
 Chief Justice (Actg.)


 (A. P. Subba)
 Judge